

Government of Jammu and Kashmir
Department of Food, Civil Supplies and Consumer Affairs.
Civil Secretariat, J&K, Jammu/Srinagar

Notification
Srinagar, the 15th April, 2022.

S.O 176 .- In exercise of the powers conferred by sub section(1) of section 42 of the Consumer Protection Act, 2019 (35 of 2019), the Government of Jammu and Kashmir hereby establish the Jammu and Kashmir State Consumer Disputes Redressal Commission, to be known as the State Commission, for the Union Territory of Jammu and Kashmir.

By order of the Lieutenant Governor.

Sd/-

(Zubair Ahmad) JKAS

Commr./Secretary to Government

Dated:- 15 -04.2022

No. 15604/FCSCA/Leg1/41/2021
Copy to the:-

1. Secretary, Department of Consumer Affairs, GoI.
2. Financial Commissioner (Addl. Chief Secretary) Finance Department, J&K
3. Financial Commissioner (Addl. Chief Secretary) Home Department, J&K.
4. Financial Commissioner Revenue, J&K.
5. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
6. Principal Secretary to Government, General Administration Department, J&K.
7. Principal Secretary to Hon'ble the Chief Justice, Jammu & Kashmir and Ladakh High Court.
8. Joint Secretary (J&K Affairs) MHA, GOI.
9. Divisional Commissioner, Kashmir/Jammu.
10. All Deputy Commissioners.
11. Director, Department of Food, Civil Supplies & Consumer Affairs, Jammu/Kashmir.
12. Private Secretary to Hon'ble Chairman, Selection Committee for information.
13. Private Secretary to Chief Secretary for information of the Chief Secretary.
14. Private Secretary to Commissioner/Secretary to Government, Department of FCS&CA for information of the Commissioner/Secretary.
15. Private Secretary to Secretary to Government, Department of Law, Justice & Parliamentary Affairs for information of the Secretary.
16. Incharge website.
17. Stock file (w2sc).


(Manzoor Ahmad Mir)

Deputy Secretary to the Government.